

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:4023  
ANSWERED ON:22.08.2003  
TEXTILES EXPORT ORIENTED UNITS  
T.T.V. DHINAKARAN

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the number of Export Oriented Units set up in Textile industry during the last three years state-wise;
- (b) the problems being faced by some of these units; and
- (c) the steps taken to help these units to survive and compete with other global players in the industry?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI S.B. MOOKHERJEE)

(a) Number of functional Export Oriented Units in the Textiles Industry, zone-wise, during the last three years are as under: -

S.No	Name of the Zones	2000-2001	2001-2002	2002-2003
1.	Santa Cruz Special Economic Zone (Maharashtra, Goa, Daman and Diu, Dadra and Nagar Haveli)	52	72	99
2.	Madras Special Economic Zone (Tamil Nadu, Andaman & Nicobar Islands, Union Territory of Pondicherry, excluding Mahe and Yanam)	85	85	86
3.	Noida Special Economic Zone (Delhi, Uttar Pradesh, Uttranchal, Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Rajasthan, Madhya Pradesh, Chattisgarh and Chandigarh)	95	110	128
4.	Kandla Special Economic Zone (Gujarat)	85	108	123
5.	Cochin Special Economic Zone (Kerala, Karnataka, Lakshadweep and Mahe)	51	67	62
6.	Falta Special Economic Zone (West Bengal, Orissa, Bihar, Jharkhand, Assam, Tripura, Manipur, Meghalaya, Nagaland, Mizoram, Sikkim and Arunachal Pradesh)	18	24	34
7.	Visakhapatnam Special Economic Zone (Andhra Pradesh and Yanam)	22	16	17
	Total	408	482	549

(b) & (c) Problems faced by some of the EOUs include disposal of waste in Domestic Tariff Area (DTA), extension of concessional DTA facility for deemed exports, extension of some of the provisions of Special Economic Zones and DTA Units to EOUs, recession in international market, levy of cess/duty by various states etc. These problems have been attended at appropriate level. To make them competitive with other global players, these units are allowed duty free import of capital goods, raw materials & consumables, concessional DTA Sales, tax benefits.